

from a notionalised bank intends to lend a part of the borrowal to an associated concern, the sanction to the borrower will be suitably reduced and the associated concern will be expected to approach a bank on its own with an application for financial accommodation which the bank will consider on its merits. In regard to advances against shares in particular the Reserve Bank has issued instructions to commercial banks that they should scrutinise carefully the purpose for which the advance is sought and should ensure that the advance is not being used for speculating purposes or for enabling the borrower to acquire or retain a controlling interest in the company. The banks have also been advised that advances against shares to companies should be scrutinised carefully to see that such advances are not used for making or retaining intercorporate investments. The Reserve Bank has also recently prohibited the nationalised banks from giving without its approval advances against shares exceeding Rs. 5 lakhs in the case of any single borrower. Further measures that may be necessary will be devised in consultation with the Reserve Bank in order to ensure that inter-corporate lending and investment of funds drawn from these banks is checked effectively.

Geological Survey of North Bihar

8431. SHRI SHIVA CHANDRA JHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have recently made any geological survey of North Bihar ;

(b) if so, when and the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) Yes, Sir.

(b) Groundwater investigations have been conducted in parts of Purnea, Saharsa, Muzaffarpur, Champaran, Saran, Monghyr and

Darbhanga. Preliminary studies of the artesian belt in Muzaffarpur and Darbhanga were also conducted which indicated immense possibilities of groundwater development in the areas not covered by the Kosi and Gandak projects. An artesian belt in Darbhanga and Muzaffarpur has also been located.

Oil and Natural Gas Commission conducted drilling near Raxaul in Champaran district in connection with their oil exploration programme.

(c) Does not arise.

Loans Advanced by Industrial Credit and Investment Corporation to Handloom Industries in Maharashtra

8433. SHRI N. R. DEOGHARE : Will the Minister of FINANCE be pleased to state :

(a) the amount of loans advanced by the Industrial Credit and Investment Corporation of India Ltd. to various Handloom Industries in Maharashtra ;

(b) the names of handloom societies/individuals who received the loan with amount of loans ; and

(c) if not given, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). The Industrial Credit and Investment Corporation of India Limited has not so far received any application for financial assistance from the handloom industry in Maharashtra and has not advanced any loans to this industry in that State.

Resumption of Oil Exploration Works in West Bengal

8434. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that his Ministry recently announced that further oil exploration works will be started in West Bengal ;

(b) if so, when and where such works will be started ;

(c) whether such works will be undertaken by the Indian experts or in collaboration with foreign companies experts ; and

(d) if so, the names of the foreign company or companies and the terms of contract with them ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHANAN) : (a) to (c). The work of oil exploration in West Bengal, comprising of seismic surveys, is already in progress in Ranaghat area, Baruipur area, West of Bodra, and in an area near Diamond Harbour.

The work is being carried out by the Oil and Natural Gas Commission's Indian personnel and not by any foreign company.

(d) Does arise.

Report of Expert Team on Setting up of Coal-Based Fertilizer Plants

8435. SHRI R. BARUA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the expert team which recently visited Soviet Union in connection with the setting up of coal-based fertilizer plants has submitted its report ; and

(b) if so, the board conclusions about the availability of requisite equipments ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Yes.

(b) The Report has indicated the availability from the Soviet Union of certain types of pumps, Compressors, instruments and electrical equipment covering a comparatively

limited portion of the total requirements of the coal based fertilizer plants.

केन्द्रीय आवास आवर्ती निधि में से नगरीय तथा ग्राम्य विकास के लिये वित्तीय सहायता

8436. श्री देवराव पाटिल : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसी नगरीय तथा ग्राम्य विकास योजनाओं की संख्या कितनी है जो केन्द्रीय आवास आवर्ती निधि में से वित्तीय सहायता दिये जाने के लिये सरकार के विचाराधीन है ; और

(ख) चौबीस पंचवर्षीय योजना में विभिन्न राज्यों में ऐसी योजनाओं पर कितनी राशि खर्च करने का सरकार का विचार है ; और इस सम्बन्ध में राज्यवार ब्यौरा क्या है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री (श्री के० के० शाह) : (क) और (ख) : आवर्तन निधि से वित्तीय सहायता के लिये विभिन्न राज्यों से प्रारम्भिक परियोजनाओं के लगभग 150 प्रस्ताव प्राप्त हुए हैं। आवास और नगर विकास वित्त निगम, जो 25 अप्रैल, 1970 से संस्थापित हो चुका है, ऐसी परियोजनाओं के चयन और अनुमोदन के लिये उत्तरदायी होगा, जो मूल पूंजी के शिघ्र सम्प्लेण में समर्थ हो, निगम ऐसी परियोजनाओं की सहायता के लिये कुछ वर्षों की अवधि में लगभग 200 करोड़ रुपये की निधि एकत्रित करने का प्रयत्न करेगा। इस स्थिति में यह कहना कि राज्यवार घन किस प्रकार दिया जायेगा, संभव नहीं है। यह इन वर्षों में संग्रहीत निधियों और विभिन्न राज्यों द्वारा बनाई गई योजना के स्वरूप पर निर्भर करेगा।

Suspension of N. D. M. C. Budget

8437. SHRI YASHPAL SINGH :
SHRI DEVINDER SINGH :
GARCHA
SHRI ONKAR LAL BERWA :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Lt. Governor of Delhi has suspended the New Delhi Municipal Committee budget for 1970-71 ;

(b) if so, whether an inquiry has been made to find out the causes for the same ; and

(c) what steps are being taken to see that salaries of the staff are disbursed in time ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A direction was issued by the Lt. Governor of Delhi on the 3rd April, 1970 asking the New Delhi Municipal Committee not to implement the budget or any portion of it without proper sanction having been obtained from him as required under rule II-8 of the Municipal Account Code as applicable to the New Delhi Municipal Committee.

(b) The New Delhi Municipal Committee, while adopting its budget for 1970-71, on 30.3.1970 had decided to exempt students of Higher Secondary classes in its schools from payment of tuition fees. Since a similar proposal of the Delhi Administration had not been approved by the Government of India, it was felt by the Lt. Governor that the decision of the New Delhi Municipal Committee was a major departure from policy. In order that the New Delhi Municipal Committee may not implement its decision, the direction was issued.

(c) It was soon after made clear that the direction was only in respect of above exemption. The Delhi Administration and the New Delhi Municipal Committee have intimated that there was no dislocation in the normal

working of the Committee and the staff was not put to any difficulty. The Budget proposals of the Committee have also since been sanctioned on 21.4.70.

रिजर्व बैंक आफ इण्डिया के कार्यकरण के बारे में प्रशासनिक सुधार आयोग की कार्यकारी दल की सिफारिशें

8438. श्री मोलहू प्रसाद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रिजर्व बैंक आफ इण्डिया के कार्यकरण में सुधार करने के सम्बन्ध में प्रशासनिक सुधार आयोग के कार्यकारी दल की सिफारिशें गत वर्ष सरकार को प्राप्त हो गई थीं ; और

(ख) यदि हां, तो उपयुक्त सिफारिशों की मुख्य बातें क्या हैं और उन सिफारिशों की क्रियान्वित के सम्बन्ध में कितनी प्रगति हुई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्र० चं० सेठी) : (क) और (ख). प्रशासनिक सुधार आयोग ने, भारतीय रिजर्व बैंक के कार्य का अध्ययन करने के लिये श्री मनुभाई शाह से 1968 में अनौपचारिक रूप से अनुरोध किया था। श्री शाह ने अगस्त, 1969 में आयोग की अपनी रिपोर्ट पेश कर दी थी। आयोग ने इस रिपोर्ट पर विचार करने के बाद सरकार के पास कुछ सुझाव विचारार्थ भेजे थे जिनमें दो नए संस्थानों की स्थापना करने से सम्बद्ध सुझाव भी शामिल हैं। इनमें एक संस्थान निर्यात के लिये वित्त की व्यवस्था करेगा तथा दूसरा, रिजर्व बैंक सहित सभी बैंकों के सम्बन्ध में आंकड़ों का संकलन, विश्लेषण तथा प्रकाशन करेगा। आयोग के ये सुझाव मार्च, 1970 में प्राप्त हुये थे और सरकार भारतीय रिजर्व बैंक के परामर्श से इन पर विचार कर रही है।